GEVIRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A. No. 1046 of 1990

Dated: 16.2.1995

Hon. Mr. S. Das Gupta, A.M. Hon. Mr. T.L. Verma, Member (J)

Sri Vrijvir Singh son of Sri Prahlad Singh, R/o Village & Post Khad Mohan Nagar District Bulandshahar(U.P.) ... Applicant.

(By Advocate Sri S. Prakash)

Versus

- Government of India, S.S.C.
 (North Region) Department of Personnel and Administrative Reforms,
 Ministry of Home Affairs, New Delhi through its Secretary.
- The Regional Director
 S.S.C. (C.R.) Beli Road,
 Allahabad.

Respondents.

(By Advocate Sri P. Mathur)

ORDER

(By Hon. Mr. S. Das Gupta, Member (A))

Mathur, counsel for the respondents has filed M.P.

No. 2684 of 1994 annexing the Supplementary Affidavit
in which it has been stated that the administrative
action has already been taken after examining the
C.B.I. report and the commission has forwarded the
letter directing the respondents to nominate the
concerned candidate after ensuring his dossier. It is
stated that the reliefs sought by the applicant has
thus already been granted by the department. A copy
of the letter dated 15.9.1993 issued by the Staff
Selection Commission to the department has already

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In view of this, it has been prayed that the application be dismissed as having become infructuous.

- 2. Sri S. Prakash, learned counsel for the applicant was granted time on the last occasion to ascertain the position. He states at bar that although he tried his best to contact his client and obtain a instructions but the has not been for theoming in this regard.
- In view of the submissions made by the respondents in their M.P. No. 2684 of 1994 which have not been rebutted by the applicant, it would appear that the application has become infructuous and the reliefs have already been granted to the applicant, accordingly. Application is the applicant, accordingly.

Member (J)

Member (A)